

## BEFORE THE NATIONAL GREEN TRIBUNAL

### PRINCIPAL BENCH NEW DELHI

IN IA 867& 868

IN

EA 36/2023

IN

OA 329/21

IN THE MATTER OF

DEBANSHU BOSE

**APPLICANT**

VERSUS

AGRA DEVELOPMENT AUTHORITY & ORS

**RESPONDENT**

AND IN THE MATTER OF:

1-Mahendra Kumar Saraswat

2- Dori Lal Yadav

**INTERVENERS**

### **ADDITIONAL DOCUMENTS FILED ON BEHALF OF AFOREMENTIONED INTERVENERS IN IA 867& 868**

The undersigned, Mahendra Kumar Saraswat and Dori Lal Yadav, being Interveners in the above OA, respectfully submit the following additional document regarding continuing non-compliance of the Hon'ble Tribunal's order dated 24.03.2022:

#### **1. BACKGROUND:**

The Hon'ble Tribunal had observed that Nalanda Town Colony was developed without requisite infrastructure, particularly sewerage system, and directed that proper remedial action be taken to ensure a functional sewerage system connected to an appropriate STP.

#### **2. PARTIAL COMPLIANCE by ADA:**

ADA constructed an STP through the builder, which was later upgraded following objections on quality. However, the internal sewer lines of the colony remain damaged and choked, with overflowing gutters and untreated sewage discharge.

### **3. REPEATED COMPLAINTS IGNORED:**

The Interveners have repeatedly written to ADA and UPPCB, bringing the issue of overflowing sewage and inadequate sewerage infrastructure to their attention. Despite these complaints, no effective action has been taken to rectify the violations or to ensure proper sewerage connectivity.

### **4. STP SUFFICIENCY and COMPLIANCE CONCERNS:**

Even after upgradation of the STP, ADA has not obtained a sufficiency certificate from a competent third-party expert agency to certify the STP's adequacy and compliance with prescribed standards.

There is attempt to forcibly commence operation of an undersized STP, which may not conform to the standards for proper sewage treatment, risking further environmental pollution.

### **5. FAILURE of UPPCB as NODAL AGENCY:**

UPPCB, as the nodal agency responsible for environmental protection, has failed to enforce compliance with the Tribunal's orders and to ensure safe, standard treatment of sewage.

### **6. ENVIRONMENTAL and PUBLIC HEALTH IMPACT:**

The continued operation of inadequate sewerage infrastructure has resulted in water pollution, foul smell, unhygienic conditions, and a threat to public health in and around Nalanda Town Colony.

### **7. URGENT RELIEF SOUGHT:**

The Interveners respectfully request the Hon'ble Tribunal to:

1. Direct ADA to immediately repair and upgrade internal sewer lines and ensure proper functioning of STP only after sufficiency certificate from competent agency.
2. Direct UPPCB to monitor compliance, enforce environmental norms, and hold defaulting authorities accountable.
3. Pass any other order necessary to prevent continued environmental degradation and enforce Tribunal orders.

### **8. SUPPORTING EVIDENCES:**

Photographs and reports documenting overflowing gutters, choked sewer lines, and untreated sewage discharge are attached.

Copies of letters and reminders sent by Interveners to ADA and UPPCB are also attached.

**PRAYER:**

The Interveners pray that the Hon'ble Tribunal may be pleased to:

1. Direct immediate remedial action by ADA, ensuring proper sewerage system and STP compliance.
2. Direct strict monitoring and enforcement by UPPCB.
3. Take appropriate action for non-compliance of Tribunal orders by ADA and other concerned authorities.

Intervener 1



Mahendra Kumar Saraswat

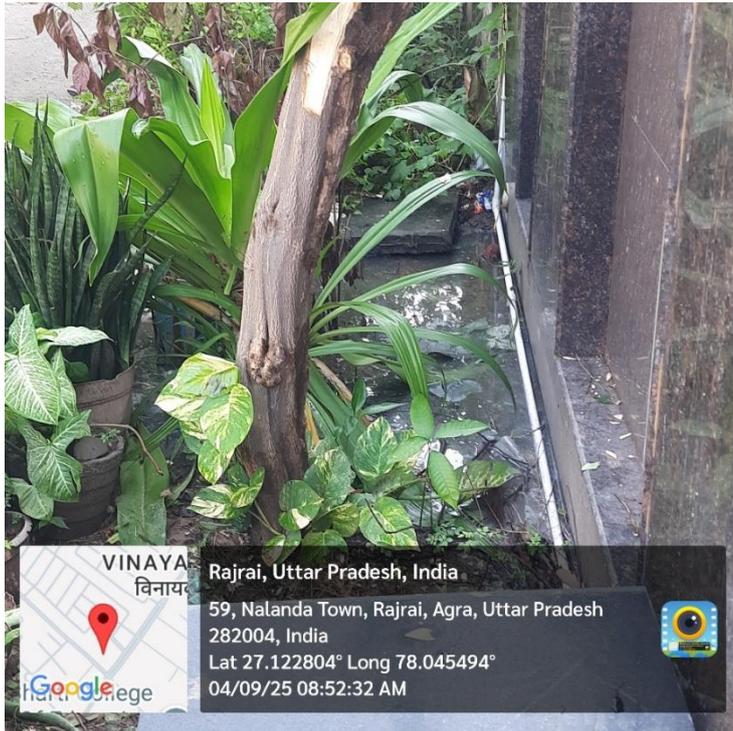
Interveners 2



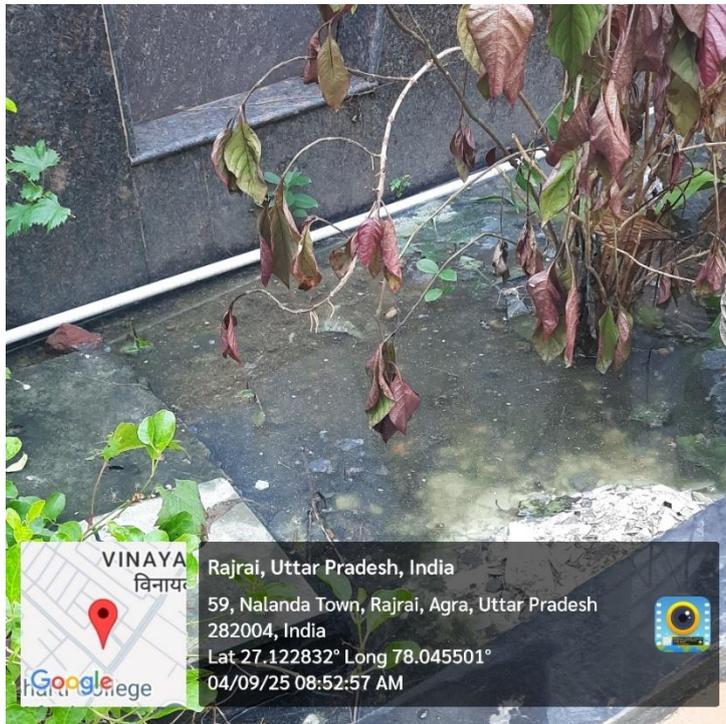
Dori Lal Yadav

Date: 25.10.2025

Place: Agra



ANNEXURE 1



ANNEXURE 2



ANNEXURE 3



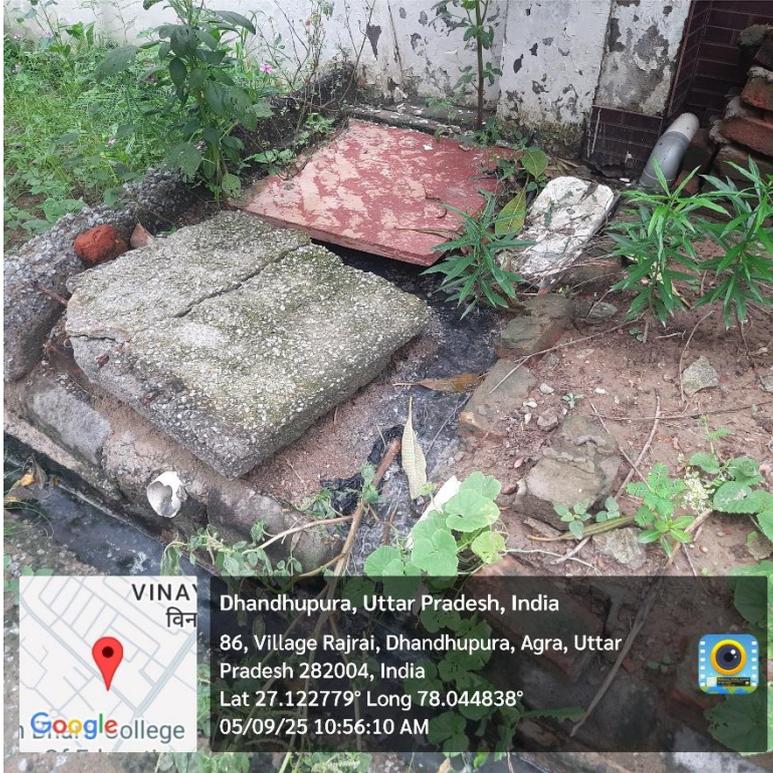
ANNEXURE 4



ANNEXURE 5



ANNEXURE 6



ANNEXURE 7



ANNEXURE 8



**ANNEXURE 9**

Regarding overflowing of gutters  
due to damaged sewerlines in  
Nalanda Town Colony Shamsabad  
road Agra Add label



Dori Lal Yadav Sep 4

to vice, vcada, commagr, ...



Respected sir/ madam ,  
Please find attached photograph, plants are damaged due to  
overflowing of gutters, sewerlines are choked or damaged ,  
builder doing nothing to upgrade those lines, sewer is mixing  
in drainage and ultimately resulting into pollution of  
underground water.

Since non completion of internal development works,  
builder has not yet been issued CC by ADA and as per  
provisions can not be issued, being competent authority it's  
mendatory for ADA to force builder to reconstruction or repair  
all sewerlines of colony else matter may be brought into kind  
notice of Hon'ble NGT New Delhi, consequences thereof will  
be of builder/ ADA or UPPCB.

Looking forward for due and quick action

Thanx & Regards

D L Yadav

Regarding damaged sewerlines  
and ground water pollution  
thereaccount in Nalanda Town  
Colony Shamsabad road Agra



Add label



Dori Lal Yadav Sep 5

to vice, vcada, RO, psawa... ▾



Please find underwritten comments offered by residents of Nalanda Town Colony Shamsabad road Agra, sewerlines are damaged, sufficiency certificate of renovated STP in colony has not yet been obtained from third party expert competent agency., ground water is being polluted due to damaged sewerlines in colony and mixing sewer with drainage water which is highly condemnable ,this is on account of lapses of builders against whom coercive actions are not being initiated by ADA & UPPCB despite direction by Hon'ble NGT and Hon'ble APEX COURT, if sewerlines are not proper and as per parameters of project report, construction of STP will serve no proper purpose.

Builder is so fearless that Instead of fulfilling his legal liabilities he has moved to Hon'ble High court Allahabad to get penalty stayed which was imposed on builder by UPPCB in compliance with order of Hon'ble NGT New Delhi order date 24/03/22.

What steps are being taken by ADA and UPPCB to protest stay application in writ c 8696/ 25 filed by builder is not known to me since no copy of counter affidavit and rejoinder

thereon has been given to me, I was even not made party to case though I was continuously intervening into OA 329/21 and have been impleader in Civil Appeal no 3546 / 23 filed by ADA in Hon'ble Apex court.

I have applied to be included in writ c 8696 / 25, I am still Intervener in EA 36/2023 and shall continue exposing lapses on the part of builder and other state agencies if any.

It is humbly requested to get reconstructed all sewerlines of Nalanda Town Colony Shamsabad road Agra from Builder or ADA to construct at its own end and recover that amount from builder as land revenue as per provisions of UP URBAN PLANNING AND DEVELOPMENT ACT 1973 or spend from penalty amount deposited with UPPCB with due permission of competent agency/ court or raise fund through auction of mortgaged plots with ADA, after taking possession of those mortgaged plots legally.

Failing which matter will be submitted in Hon'ble NGT New Delhi through additional documents as and when needed.

Looking forward for due and effective action from ADA & UPPCB both.

Regds

D L YADAV  
Intervener in EA 36/ 2023  
Petitioner in writc 7787/ 2020  
Applied for impleadment in writc 8696/ 25

## Irrelevant and misleading disposal of complaints on IGRS

Inbox



Dori Lal Yadav Yesterday

to vcada, commagr, psaw... ▾



Respected sir/ madam. 23/10/25

I don't agree with disposal of complaint on IGRS bearing no 40014625060446 , disposed on misconceived and misleading reply of TP ADA Agra who has not gone through the contents of my cited complaint and disposed off irrelevantly on objectionable reply.

My complaint is not on STP , it's size ,it's sufficiency or it's quality as well but it is regarding damaged drainage , sewerlines and roads of Nalanda Town colony.

As per orders in OA 329/21, STP is to be constructed with proper sewerage system, though STP constructed by builder was not in compliance with parameters of project report but after objections thereon , it's allegedly modified/ upgraded, though it's sufficiency report is still awaited , in cited complaint I have not raised any question on sufficiency report of STP but raised issue of damaged drainage, sewerlines and damaged roads, leading to dust and water pollution.

As per provisions of UP APARTMENT ACT 2010, builder has to maintain all common facilities and carry out repairs thereof for next one year even after issuance of CC by ADA, Builder has not completed internal development works hence ADA has not issued CC to builder hence builder has to reconstruct / repair all drainage/ sewerlines and damaged roads .

TP has mentioned in his reply that letter has been written to builder for completion of internal development works, who bothers for these formal letters ????? ADA has already issued almost 20 notices/ letters to builder on these issues and none of those notices could attract any attention of builder what will this letter do??

Builder will not pay any attention to this letter also until coercive action is initiated against builder, can ADA probably do this ????

Builder has moved to Hon'ble High court Allahabad to get environment compensation penalty stayed through his writ 8696/2025, after issuance of RC by UPPCB, since to protect environment is the responsibility of UPPCB and to get internal development works completed is the responsibility of ADA, it's inevitable now to protest his efforts in Hon'ble high court Allahabad so that environment compensation penalty may not be stayed and it may be recovered from builder and at least environment related works may be completed with that amount after due permission from competent authority/ courts.

ADA may also dispose off mortgaged plots no 2, 232, 253, 306, 307, C-7 to C-11 commercial plots and one more plot reserved for nursery school through auction and can complete pending internal development works of colony with the amount received through auction of these mortgaged plots, a lot has also been written on this issue already.

Until and unless something concrete is done by ADA, completion of pending internal development works of colony is not easy and it will lead to endless litigation which is painful to residents and Complainants though it's not troublesome to ADA since all expenses thereon are being spent by ADA from govt exchequer.

If suitable is not done. Specific request may be made to Hon'ble courts to order recovery of all expenses of pending internal development works of colony and of litigation there account from erring officials of ADA.

# 654

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Please do needful to resolve long pending issues of Nalanda Town Colony Shamsabad road Agra.

Due and legal resolutions will be highly appreciated.

Regds

D L YADAV  
277A NALANDA TOWN COLONY SHAMSABAD ROAD AGRA  
282001  
6395123389

Thanx & Regards

D L YADAV  
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